

L. A. Notifications and Declarations

KOTTAYAM DISTRICT

ഫോറം നമ്പർ-18

[സർവ്വേ മാനുവൽ അദ്ധ്യായം IX ഖണ്ഡിക 53]

1961-ലെ സർവ്വെയും അതിർത്തിയും സംബന്ധിച്ച ആക്ടിലെ
13-ാം വകുപ്പുപ്രകാരമുള്ള പരസ്യം

നമ്പർ ഡി3-2134/2017. 2017 സെപ്റ്റംബർ 22.

1. താഴെപ്പറയുന്ന പ്രദേശങ്ങളിലെ റീ-സർവ്വെ ഇപ്പോൾ പൂർത്തിയായിരിക്കുന്നതായി 1961-ലെ കേരള സർവ്വെയും അതിർത്തിയും സംബന്ധിച്ച ആക്റ്റിലെ (1961-ലെ 37-ാം ആക്റ്റ്) 13-ാം വകുപ്പ് പ്രകാരം ഇതിനാൽ പരസ്യം ചെയ്യുന്നു.
2. പ്രസ്തുത ആക്ടിലെ 14-ാം വകുപ്പിലെ വ്യവസ്ഥകൾ പ്രകാരം ഒരു സിവിൽ കോടതിയുടെ ഡിക്രിമൂലം ഇതിനാൽ പരസ്യം ചെയ്യുന്ന റീ-സർവ്വെ ഭേദഗതി ചെയ്യപ്പെടുന്നില്ലെങ്കിൽ ഈ റീ-സർവ്വെ റിക്കാർഡ് അതിൽ നിർണ്ണയിക്കുകയും രേഖപ്പെടുത്തുകയും ചെയ്തിട്ടുള്ള അതിരുകൾ ശരിയായി നിർണ്ണയിക്കുകയും രേഖപ്പെടുത്തുകയും ചെയ്തിട്ടുണ്ടെന്നതിന്റെ തർക്കമറ്റു തെളിവായിരിക്കുന്നതാണ്.

പ്രദേശത്തിന്റെ വിവരങ്ങൾ

ജില്ല—കോട്ടയം.

താലൂക്ക്—വൈക്കം.	വില്ലേജ്—മുളക്കുളം.
റീസർവ്വെ ബ്ലോക്ക് നമ്പർ	റീസർവ്വെ നമ്പർ
22	1 to 733
23	1 to 412
24	1 to 502

റീസർവ്വെ അസിസ്റ്റന്റ്
ഡയറക്ടറുടെ കാര്യാലയം,
കോട്ടയം. (ഒപ്പ്)
അസിസ്റ്റന്റ് ഡയറക്ടർ.

KANNUR DISTRICT

FORM No. 16

[See Rule 79]

NOTIFICATION

UNDER SECTION 6 OF THE KERALA SURVEY AND BOUNDARIES ACT, 1961

Ref. F1-22856/2011. 2nd September 2017.

Where the Government have directed the Survey of land comprised in Survey numbers noted below, it is hereby notified under sub-section (1) of the Kerala Survey and Boundaries Act, 1961, that the survey operation will be started in the Village soon and the Survey numbers

Gaz. No. 41/2017/DTP (CLR).

of the above said Village noted below will be demarcated and surveyed and that survey numbers of the above said village noted below will be demarcated and surveyed and that every person claiming to be interested in the registered land situated within or adjoining the undermentioned land is hereby invited to attend immediately either in person or by agent on the Surveyor employed in the locality and also from time to time when called upon for the purpose of pointing out the boundaries and supplying information in connection therewith.

Under sub-section (2) of section 6 of the said Act, this notification shall be held to be a valid notice to every person having any interest in the above said land.

Under sub-section (3) of the section of the above said Act, all the registered holders are hereby required:

- (a) to clear within 15 days by cutting down or removing any trees, jungles, fences, standing crops or other material obstructions, the boundaries or any other lines, the clearance of which may be necessary for the purpose of survey; and
- (b) to provide labour at such time and for such periods as may from time to time be required by furnishing flag holders and Chainman; and
- (c) to provide suitable survey marks and otherwise to give such assistance in the survey as may be demanded under the said Act, or the Rules made thereunder.

If any person fails to comply with these requisitions under clauses (a) to (c) mentioned above, the work will be got done by employing hired labour and the cost thereof will be recovered from the defaulters as provided in the Act and Rules made thereunder.

DETAILS OF LANDS

District—Kannur.	Taluk—Kannur.
Village—Pallikkunnu.	Desom—Chalad.

Re-Survey No.—4/7.

Taluk Office,
Kannur.

(Sd.)
Tahsildar.

NOTIFICATION

UNDER SECTION 13 OF THE KERALA SURVEY AND
BOUNDARIES ACT, 1961

No. H2-22140/1993. *22nd August 2017.*

- (1) It is hereby notified under Section 13 of the Kerala Survey and Boundaries Act, 1961 (Act 37 of 1961) that the survey of the undermentioned areas are now completed.
- (2) Unless the survey hereby notified is by a decree of a Civil Court under the provisions of Section 14 of the said Act, the records of the survey shall be conclusive proof that the boundaries determined and recorded therein have been correctly determined and recorded.

PARTICULARS OF THE AREA

District—Kannur. Taluk—Thalassery.
Village—Tholambra. Desom—Tholambra.

Survey No. Completed—46/1A.

Taluk Office,
Thalassery.

(Sd.)
Tahsildar (L.R.).

NOTIFICATION

UNDER SECTION 13 OF THE KERALA SURVEY AND
BOUNDARIES ACT, 1961

No. H2-36142/1994. *18th September 2017.*

- (1) It is hereby notified under Section 13 of the Kerala Survey and Boundaries Act, 1961 (Act 37 of 1961) that the survey of the undermentioned areas are now completed.
- (2) Unless the survey hereby notified is modified by a decree of a Civil Court under the provisions of Section 14 of the said Act, the records of the survey shall be conclusive proof that the boundaries determined and recorded therein have been correctly determined and recorded.

PARTICULARS OF THE AREA

District—Kannur. Taluk—Thalassery.
Village—Panniyannore. Desom—Panniyannore.

Survey No. Completed—95/9,19.

Taluk Office,
Thalassery.

(Sd.)
Tahsildar (L. R.).